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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 669 of 1993

Date of Decision: 21.9.1994

Dr. K. M. Das

Applicant (s)

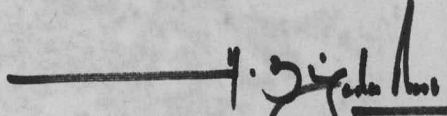
Versus

Union of India & Others

Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

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CENTRAL ADMINISTRATIVE TRIBUNAL: CUTTACK BENCH

Original Application No. 669 of 1993

Cuttack this the 31st day of September, 1994

D E C I S I O N

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

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Dr. Kshetra Mohan Das
Now working as T-I-3,
Central Rice Research Institute (CRR I)
Bidyadharpur, Farm,
Cuttack-753006

Applicant/s

By the Advocate: B.M. Patnaik
R.N. Mishra
A.K. Swain

Versus

1. The Indian Council of Agricultural Research (ICAR) represented through its Secretary, Krishi Bhawan New Delhi-110001
2. Union of India, represented through the Secretary, Ministry of Finance North Block, New Delhi-110001
3. Central Rice Research Institute (CRR I) represented through its Director, Bidyadharpur, Cuttack-753006

Respondent/s

By the Advocate: Mr. Ashok Mishra,
Sr. Standing Counsel (Central)

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O R D E R

MR. H. RAJENDRA PRASAD, MEMBER (ADMN): The facts and arguments, the issues involved, and the counter-affidavit filed in this case are all exactly similar to Original Application No. 668/93 (Smt. Sanjukta Das & Amar Bilas Das vs. Union of India & others).

The directions contained in the said original application fully and adequately cover the facts of this case. Action may, therefore, be taken as directed in the order in O.A. 668/93, a copy of which is annexed to this order.

Thus the original application is disposed of.

No costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

B.K. Sahoo//

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